

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 15.05.2009

Meeting No. 02/AM10 & 03/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Misc. & Food Products was held on 15.05.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT In his Chamber. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	I.A.	DIPP
2.	Sh. J.P. Maurya,	A.I.A.	MFPI
3.	Sh. Y.P. Dhingra,	US	P&NG
4.	Sh. T.M. Skaria	Dy. DGFT	DGFT
5.	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of meeting held on 23.04.2009. Thereafter agenda for individual case was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

Case No 001 NC-VI Dt. 15.05.2009	M/s. Falcon Marine Exports Ltd., Bhubneshwar	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/162/0328/AM09/DES.VI RLA File 23/24/40/0001/AM06		Lic No./Date 2310000993 dt. 27.05.2005

Position:

Decision: Approved

The case was considered by the committee as per the agenda. Committee perused the comments of MPEDA vide their letter No. 11(7)/2006-07 dated 18.03.2009 and since the yield applied is higher than that recommended by MPEDA, committee ratified the Advance Licence as applied for as under:-

Export Items	Qty.	Import Item	QTY.
Frozen IQF Cooked PD Shrimps	9.623 MT	Frozen Peeled & Deveined Shrimps	10.692MT

RLA shall take consequential action as per policy/procedure.

Case No 002 NC-VI Dt. 15.05.2009	M/s. Food Spin (India), New Delhi	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/162/0319/AM09/DES.VI RLA File 05/24/40/0458/AM09		Lic. No./Date Not issued

Position:

Decision: Approved.

The case was considered by the committee as per the agenda. Committee noted that RLA New Delhi has requested for prior approval, as perfume is one of the indigenous input. In this regard, Committee noted that under Para 4.7 of HBP Vol.I for export of perfumes, perfumery compounds and various feed ingredients containing vitamins, no Authorisation shall be issued by RA and applicants may apply under 4.4.2 of HBP vol. I. In this case, however, export product is not perfume/perfumery compound or feed ingredient containing vitamins. Therefore, this para is not applicable in the instant case.

Committee in consultation with technical representative present in the meeting decided to ratify input output norms with 5% wastage as under, subject to composition of gumbase in import and export product should remain same.

Export Items	Qty.	Import Item	Qty.
Balgum Chewngum in different shapes	10,000Kg	Gum Base	10,500Kg

RLA to take consequential action as per policy/procedure.

Case No 003 NC-VI Dt. 15.05.2009	M/s. Marine chemicals, Cochin	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/050/241/AM0/DES.VI RLA File 10/81/40/0047/AM07		Lic No./Date 1010025794 dt. 26.02.2007 & 1010024093 Dt.04.08.2006

The request of the firm for correction of typographical mistake in the description of export product was considered as per agenda and the committee decided to amend the description of export product as under:-
"Agar Agar Grade Powder/Strip Food/Microbiological/Bacteriological/Pharma Grade".

RLA and firm may be informed accordingly.

Case No 004 NC-VI Dt. 15.05.2009	M/s. Alka Chemicals Ltd., Mumbai	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/(83)/85/162/963/AM09/DES.VI	RLA File 03/24/40/Misc/AM09	
<u>Request for re-fixation of Norms in 7 advance licenses for Petroleum Jelly.</u>		
<u>Advance Authorization No. (1) 0310075737 Dt. 7.03.2001, (2) 0310197392 dt.24.04.2003, (3) 0310233411 dt. 29.10.2003, (4) 0310244583 dt.30.12.2003, (5) 0310258418 dt.15.03.2004, (6)0310251868 dt.09.02.2004, (7) 0310222081 dt.01.09.2003 under para 4.7 of HBP.</u>		

Position:
Decision: Rejected.

The request of the firm for re-fixation of norms in 7 advance licences for Petroleum Jelly was considered as per agenda. The committee noted that the issue of climatic condition in th export market in North America, has been already factored in while fixing norms under SION A-3346. Committee decided to maintain status-quo and therefore rejected the request as no enhancement in inputs is permitted.

Case No 005 NC-VI Dt. 15.05.2009	M/s. Chamong Tee Exports Pvt. Ltd., Kolkata	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/050/0202/AM09/DES.VI RLA File 02/24/40/0210/AM09		Lic No./Date 0210120385 dt. 28.11.2008

Position:
Decision: Approved.

The case was considered by the committee as per the agenda. Committee in consultation with technical representatives present in the meeting decide to ratify as norms under:-

Export Items	Qty.	Import Item	QTY.
Tea Bags (containing Organic Green Tea) packed in pouches Total 571560 nos. Tea Bags containing 2gms (net) tea in each tea bag.	114.300KG	Organic Green Tea in Bulk	120.00KG

RLA may take consequential action as per policy/procedure.

Case No 006 NC-VI Dt. 15.05.2009	M/s. Chemill Nutraceuticals Pvt. Ltd., Mumbai	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/050/0246/AM09/DES.VI RLA File 03/94/40/948/AM09		Lic No./Date 0310502992 dt. 19.01.2009

Position:
Decision: Rejected

The case was considered by the committee as per the agenda. The committee noted that the export item i.e. Ethyl Vincamate, may not be covered under Chapter 20 of ITC(HS), which is regarding preparations of vegetable, Fruit, Nut or other parts of Plants. Committee observed that the ITC(HS) Code of export product may be incorrect. It was decided that RA may call for Shipping Bill and ascertain the correct ITC code of the export product and refer the case to the concerned NC. Accordingly, case may be deemed to be rejected at this moment.

Case No 007 NC-VI Dt. 15.05.2009	M/s. Jabs International Pvt. Ltd., Mumbai	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/050/0155/AM09/DES.VI RLA File 03/94/40/0444/AM09		Lic No./Date 0310485215 dt. 04.09.2008

Position:
Decision: Approved.

The case was considered by the committee as per the agenda. Committee perused the comments of Spice Board vide letter No. MD/FNM/04/08 dated 18.11.2008 and decided to ratify the norms with 1% wastage as under:-

Export Item	Qty	Import Item	Qty
Lactose Pharma Grade B.P.	312.500	Lactose Edible Grade	318.75MT

RLA may take consequential action as per policy/procedure.

Case No 0012 NC-VI Dt. 15.05.2009	M/s. Essar Oil Ltd., Jamnagar	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/83/050/01569/AM08/DES.VI RLA File 03/94/40/821/AM08		Lic No./Date 0310450437 dt. 16.11.2007

Position:

Decision: Approved

The case was considered by the committee as per the agenda. The committee noted the comments of P&NG vide OM dated 31.03.2009. Taking into account that 38745MT of LPG (@ 2.10MT per 100MT of condensate) would also be produced and not exported, committee offset its commercial value (Rs. 19196Per MT) from import qty. and ratified norms as under:

Export Item	Qty	Import Item	Qty
High Speed Diesel, Aviation Turbine Fuel, Gasoline	180353.710MT	Condensate	18174.25MT

RLA may take consequential action as per policy/procedure.

Case No 0013 NC-VI Dt. 15.05.2009	M/s. Essar Oil Ltd., Jamnagar	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/83/050/01343/AM08/DES.VI RLA File 03/94/40703/AM08		Lic No./Date 0310446137 dt. 12.10.2007

Position:

Decision: Approved

The case was considered by the committee as per the agenda. The committee noted the comments of P&NG vide OM dated 31.03.2009. Taking into account that 38745MT of LPG (@ 2.10MT per 100MT of condensate) would also be produced and not exported, committee offset its commercial value (Rs. 19196Per MT) from import qty. and ratified norms as under:

Export Item	Qty	Import Item	Qty
High Speed Diesel, Aviation Turbine Fuel, Gasoline	180353.710MT	Condensate	18174.25MT

RLA may take consequential action as per policy/procedure.

Case No 0014 NC-VI Dt. 15.05.2009	M/s. A.R. Thermosets Pvt. Ltd., Kanpur	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/83/050/0996/AM08/DES.VI RLA File 06/81/40/0009/AM08		Lic No./Date 0610012221 dt. 21.08.2007

Position:

Decision: Rejected.

The case was considered by the committee as per the agenda. The committee noted that percentage of the solid content of import inputs in export product has not been given. It is not possible to compute the wastage. Committee was, therefore, constrained to reject the case.

RLA to take consequential action as per policy/procedure.

Case No 0015 NC-VI Dt. 15.05.2009	M/s. A.R. Thermosets Pvt. Ltd., Kanpur	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/87/50/871/AM07 RLA File 06/81/40/00019/AM07		Lic No./Date 0610011625 dt. 05.01.2007

Position:

Decision: Rejected.

The case was considered by the committee as per the agenda. The committee noted that percentage of the solid content of import inputs in export product has not been given. It is not possible to compute the wastage. Committee was, therefore, constrained to reject the case.

RLA to take consequential action as per policy/procedure.

Case No 0016 NC-VI Dt. 15.05.2009	M/s. Essem Technopinz Pvt. Ltd., Nasik	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/0001/AM10 RLA File 31/24/40/00336/AM 09		Lic No./Date 3110038006 dt. 02.04.2009

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. The committee therefore, deferred the case. To be re-listed on 11.06.2009

Case No 0017 NC-VI Dt. 15.05.2009	M/s. Indian Ocean Garnet Sands Co. Pvt. Ltd., Tuticorin	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/0002/AM10 RLA File 35/24/40/0067/AM 09	Lic No./Date 3510026297 dt. 06.04.2009	

Position:

Decision: Rejected

The case was considered by the committee as per the agenda. It was noted that the export product is made from used Garnet Abrasive. However there is no qualification on the export side that it is made from used Garnet Abrasive. Committee was therefore constrained to reject the case.

RLA to take consequential action as per policy/procedure.

Case No 0018 NC-VI Dt. 15.05.2009	M/s. Sai Kala Power Pvt. Ltd., Bangalore	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/0003/AM10 RLA File 07/24/40/0656/AM09	Lic No./Date 0710064045 dt. 06.04.2009	

Position:

Decision: Transferred

The case was considered by the committee as per the agenda and committee decided to transfer the case to DES-II

Case No 0019 NC-VI Dt. 15.05.2009	M/s. Imsofer Manufacturing India Pvt. Ltd., Pune	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/0004/AM10 RLA File 31/24/40/0335/AM09	Lic No./Date 3110038041 dt. 08.04.2009	

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. The committee therefore, deferred the case. To be re-listed on 11.06.2009.

Case No 0020 NC-VI Dt. 15.05.2009	M/s.Shree Renuka Sugars Ltd., Belgaum	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/0005/AM10 RLA File 07/24/40/0011/AM10	Lic No./Date 0710064097 dt. 09.04.2009	

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Hard copy of the application has not been received. Case deferred. To be re-listed on 11.06.2009.

Case No 0021 NC-VI Dt. 15.05.2009	M/s. Fashion Accessories, Gurgaon	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/0006/AM10 RLA File 05/24/40/00794/AM09	Lic No./Date 0510239553 dt. 09.04.2009	

Position:

Decision: Transferred

The case was considered by the committee as per the agenda. Committee decided to transfer the case to DES-V

Case No 0022 NC-VI Dt. 15.05.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/0007/AM10 RLA File 07/24/40/0013/AM10	Lic No./Date 0710064151 dt. 15.04.2009	

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Hard copy of the application has not been received. Case deferred. To be re-listed on 11.06.2009.

Case No 0023 NC-VI Dt. 15.05.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 02/09 Dt. 15.05.2009
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HQ File No. 01/85/50/0008/AM10 RLA File 07/24/40/0017/AM10	Lic No./Date 0710064152 dt. 15.04.2009
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Position:
Decision: Deferred

The case was considered by the committee as per the agenda. Hard copy of the application has not been received. Case deferred. To be re-listed on 11.06.2009.

Case No 0024 NC-VI Dt. 15.05.2009	M/s. J.M.A. Manufacturing Pvt. Ltd., New Delhi	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/0009/AM10 RLA File 05/24/40/0007/AM10		Lic No./Date 0510239832 dt. 16.04.2009

Position:
Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. Case deferred. To be re-listed on 11.06.2009

Case No 0025 NC-VI Dt. 15.05.2009	M/s. Chemill Nutraceuticals Pvt. Ltd., Mumbai	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/00010/AM10 RLA File 03/94/40/1129/AM09		Lic No./Date 0310516117 dt. 17.04.2009

Position:
Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. Case deferred. To be re-listed on 11.06.2009.

Case No 0026 NC-VI Dt. 15.05.2009	M/s. Chemill Nutraceuticals Pvt. Ltd., Mumbai	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/00011/AM10 RLA File 03/94/40/1119/AM09		Lic No./Date 0310516126 dt. 17.04.2009

Position:
Decision Rejected

The case was considered by the committee as per the agenda. The committee noted that the export item i.e. Ethyl Vincamine, can not be covered under Chapter 20 of ITC(HS), which is regarding preparations of vegetable, Fruit, Nut or other parts of Plants. Committee observed that the ITC(HS) Code of export product may be incorrect. It was decided that RA may call for Shipping Bill and ascertain the correct ITC code of the export product and refer the case to the concerned NC. Accordingly, case may be deemed to be rejected at this moment.

Case No 0027 NC-VI Dt. 15.05.2009	M/s. Grover vineyards Ltd., Bangalore	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/00012/AM10 RLA File 07/24/40/00621/AM09		Lic No./Date 0710064240 dt. 20.04.2009

Position:
Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. The committee therefore, deferred the case. To be re-listed on 11.06.2009.

Case No 0028 NC-VI Dt. 15.05.2009	M/s. Gupta Products (P) Ltd., Chennai	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/00013/AM10 RLA File 04/24/40/00246/AM09		Lic No./Date 0410104066 dt. 22.04.2009

Position:
Decision: Deferred

The case was considered by the committee as per the agenda. Hard copy of application not received. To be re-listed on 11.06.2009

Case No 0029 NC-VI Dt. 15.05.2009	M/s. Choice Trading Corporation Pvt. Ltd., Cochin	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/00014/AM10 RLA File 10/24/40/00115/AM09	Lic No./Date 1010033444 dt. 22.04.2009	

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. Case deferred. To be re-listed on 11.06.2009

Case No 0030 NC-VI Dt. 15.05.2009	M/s. Industrial Foams Pvt. Ltd., New Delhi	Meeting No. 02/09 Dt. 15.05.2009
HQ File No. 01/85/50/00015/AM10 RLA File 05/24/40/00031/AM10	Lic No./Date 0510240269 dt. 23.04.2009	

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the hard copy of application has not been received. Case deferred. To be re-listed on 11.06.2009

PART-II

Case No 31 NC-VI Dt. 15.05.2009	M/s.Jindal Drugs Ltd., Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0166/AM09/DES.VI RLA File 03/94/40/580/AM09	0310486755 dt. 17.09.2008	

Position:

Decision: Deferred (PH)

Case No 32 NC-VI Dt. 15.05.2009	M/s. Noronha Impex International, Kanpur	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0153/AM09/DES.VI RLA File 06/24/40/0004/AM09	0610014095 dt. 01.09.2008	

Position:

Decision: Deferred (PH)

Case No 33 NC-VI Dt. 15.05.2009	M/s. Reliance Industries Ltd., Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0260/AM09/DES.VI RLA File 03/95/40/806/AM09	0310507424 dt. 16.02.2009	

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Committee decided to refer the case to M/o PNG, Petroleum Planning Analysis Cell, New Delhi, for details regarding various products including the quantities & additional inputs for each such product resulting from cracking of 1MT of Naptha from the first stage of production upto production of Crude C4 (Mix C4). Applicant company may be requested to come for PH along-with their technical experts & production chart, details of additional inputs as well as above details. To be re-listed on 11.06.2009.

Case No 34 NC-VI Dt. 15.05.2009	M/s.Stanes MJF Teas Ltd., Coimbatore	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0181/AM09/DES.VI RLA File 32/24/40/0033/AM09	3210038916 dt. 14.10.2008	

Position:

Decision: Approved

The case was considered by the committee as per the agenda. The Committee perused the comments of Tea Board vide their Fax dated 06.03.2009 and decided to ratify the case as applied for, as under. Since the wastage claimed is Nil, applicant to account for 2262Kg of Black Tea Std 1473 in the export side. The applicant may be advised that in future the blend ratio should be clearly mentioned

Export Items	Qty.	Import Item	QTY.
Tea Bags (Containing 2262Kg of imported Tea)	2714Kg	Black Tea STD 1473	2262Kg

RLA to take consequential action as per policy/procedure.

Case No 35 NC-VI Dt. 15.05.2009	M/s.Tea Group Exports, Kolkata	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0232/AM09/DES.VI RLA File 02/24/40/0235/AM09		0210121780 dt. 02.01.2009

Position:

Decision: Approved

The case was considered by the committee as per the agenda. The Committee perused the comments of Tea Board vide their Fax dated 06.03.2009 and decided to ratify the case as applied for, as under. Since the wastage claimed is Nil, applicant to account for 100,000Kg of Black Tea in the export side. The applicant may be advised that in future the blend ratio should be clearly mentioned

Export Items	Qty.	Import Item	QTY.
Blended Tea (Jamguri PF) (containing 100,000Kg imported Tea)	2,00,000KG	Black Tea	1,00,000KG

RLA to take consequential action as per policy/procedure.

Case No 36 NC-VI Dt. 15.05.2009	M/s. Sterling Agro Industries Ltd., Delhi	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0235/AM09/DES.VI RLA File 05/24/40/0571/AM09		0510233918 dt. 05.01.2009

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Comments of MFPI have not been received. MFPI to be reminded. Case may be re-listed on 11.06.2009.

Case No 37 NC-VI Dt. 15.05.2009	M/s. Sterling Agro Industries Ltd., Delhi	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0236/AM09/DES.VI RLA File 05/24/40/0572/AM09		0510233920 dt. 05.01.2009

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Comments of MFPI have not been received. MFPI to be reminded. Case may be re-listed on 11.06.2009.

Case No 38 NC-VI Dt. 15.05.2009	M/s. Sietz Technologies India Pvt. Ltd., Faridabad	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0106/AM09/DES.VI RLA File 05/24/40/0070/AM09		0510220508 dt. 13.05.2008

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Committee in consultation with the technical representative present in the meeting decided to call for the following details from the applicant firm:-

1. Area of PVC coating in Sq.Mtrs in export product.
2. PV content in Kgs in export product.
3. Total weight of export product in Kgs.
4. Width of PVC Beading and Sealing Tape in export product.
5. Area for purpose of Silicon coating.

To be re-listed on 11.06.2009.

Case No 39 NC-VI Dt. 15.05.2009	M/s. Reliance Industries Ltd., Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0150/AM09/DES.VI RLA File 03/95/40/0306/AM09		0310484118 dt. 27.08.2008

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Committee decided to refer the case to M/o PNG, Petroleum Planning Analysis Cell, New Delhi for details regarding various products including the quantities & additional inputs for each such product resulting from cracking of 1MT of Naptha from first stage of production upto production of C9 Plus 205.

Applicant may be requested to come for PH alongwith their technical exports & production charts, details of additional inputs as well as above details. To be re-listed on 11.06.2009.

Case No 40 NC-VI Dt. 15.05.2009	M/s. Food Fats & Fertilizers Ltd., Chennai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/162/315/AM06/DES.VI		0310484118 dt. 27.08.2008

Decision: Approved.

Committee considered the case as per agenda. Committee had earlier recommended amendment of SION E-125 as under:

Sl.No.	Export Item	Qty.	Import Item	Qty. Allowed
E-125	Shea Stearine	1 M.T	1. Shea Nuts (Oil content 45+/-1%)	5.20 MT **
			OR Shea Butter	2.295MT
			2. Tonsil Bleaching Earth	0.05 MT
			3.Acetone	0.04 M.T

** For every one percent increase in the oil content beyond 45% in Shea Nut, the permitted quantity for its import may be decreased by 150Kgs on pro-rata basis and for every one percent decrease in oil content below 44% in Shea Nut, the permitted quantity for its import may increased by 150Kgs on pro-rata basis.

Committee further considered the matter regarding prior testing of import samples for allowing variations in the oil content of Shea Nuts and decided to include the following as Note to the proposed amendment of SION E-125:

"NOTE:- For item No. 1 of import items viz. Shea Nuts, customs authority to draw samples for every bill of entry and test the same for its oil content. The customs authority to endorse on the Bill of Entry the oil content of each consignment. Regional Authority to redeem authorizations based on the weighted average of oil content so endorsed by the customs authority. However, clearance of import consignments should not be held back till the results are obtained, but to be allowed upon customs examination & drawing of Samples."

Further action to be taken on file for issue of Public Notice.

Case No 41 NC-VI Dt. 15.05.2009	M/s. Pioma Industries Prop. Khambhatta Family Trust, Ahmedabad	Meeting No. 03/09 Dt. 15.05.2009
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HQ File No. 01/85/50/0366/AM05/DES.VI RLA File 08/81/40/0480/AM05	0310484118 dt. 27.08.2008
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Position:
Decision: Deferred

The case was considered by the committee as per the agenda. Committee decided to call the firm for PH on 18.06.2009 along-with BEs & Shipping Bills with accountability details. To be re-listed on 18.06.2009.

Case No 42 NC-VI Dt. 15.05.2009	M/s. Sonic Biochem Extractions Ltd., Indore	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0715/AM09/DES.VI RLA File 11/24/40/010/AM09		1110017655 dt. 07.07.2008

Position:
Decision: Approved

The case was considered by the committee as per the agenda. Committee perused the recommendation of VVOF vide their OM No. 4/7/204-Exp dated 06.02.2009 and ratified the norms as under

Export Item Name.	Qty	Import Item Name.	Qty
SOYA LECITHIN POWDER	80.000MT	ACETONE	60.414MT

RLA may take consequential action as per policy/procedure.

Case No 43 NC-VI Dt. 15.05.2009	M/s. Parkwood Farms Pvt. Ltd., Kolkata	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0247/AM09/DES.VI RLA File 02/24/40/0251/AM09		Lic No. 0210122583 dt. 27.01.2009

Position:
Decision: Approved

The case was considered by the committee as per the agenda. Committee felt that flavour to be added to tea, generally, cannot have a weight of more than 0.25% and would not be more than 10% of FOB value. Committee therefore approved import of inputs @0.25% of Export product with a cap that CIF value does not exceed 10% FOB value. Committee ratified input output quantity as under:

Export Item	Qty	Import Item	Qty
INDIAN FLAVOURED TEA (EARL GREY TEA)	99000.000KG	BERGAMOT FLAVOUR (LIQUID)	247.500KG CIF value not to exceed 10% FOB value

RLA to take consequential as per policy/procedure.

Case No 44 NC-VI Dt. 15.05.2009	M/s. Waxoils Pvt. Ltd., Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0204/AM09/DES.VI RLA File 03/95/40/0216/AM09		Lic No. 0310496294 dt. 03.12.2008

Position:
Decision: Approved

The case was considered by the committee as per the agenda. The committee approved the case as applied for, as under with accountability of imported items in the export product.

Export Item Name.	Qty	Import Item Name.	Qty
Emulsifying Wax containing:1) Cotostearyl Alcohol: 88-90% 2)Sodium lauryl Sulphate: 9.5-10%	15000KG	1. COTO STEARYL ALCOHOL 2.SODIUM LAURYL SULPHATE	13500KG 1500kg

RLA to take consequential action as per policy/procedure.

Case No 45 NC-VI Dt. 15.05.2009	M/s. Vinbros & Co.,Pondicherry	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0020/AM10/DES.VI RLA File 25/24/40/0008/AM10		Lic No. 2510002336 dt. 07.01.2009

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Comments from MFPI are awaited. MFPI to be reminded. The committee decided to defer the case for 11.06.2009

Case No 46 NC-VI Dt. 15.05.2009	M/s. Pinkcity Enterprises, Jaipur	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0026/AM10/DES.VI RLA File 13/24/40/0023/AM10		Lic No. 1310028233 dt. 02.03.2009

Position:

Decision: Approved.

The case was considered by the committee as per the agenda. In consultation with the representative of DIPP present in the meeting, committee decided to ratify the inputs on net to net basis as under:-

Export Item Name.	Qty	Import Item Name.	Qty
FINISHED & POLISHED TEAKWOOD BATAVIA CHAIR	200.000 Number	UNFINISHED & UNPOLISHED TEAKWOOD BATAVIA CHAIR	200.000 Number
FINISHED & POLISHED TEAKWOOD BATAVIA ARM CHAIR	36.000 Number	UNFINISHED & UNPOLISHED TEAKWOOD BATAVIA ARM CHAIR .	36.000 Number
FINISHED & POLISHED TEAKWOOD BOMBAY CHEST	24.000 Number	UNFINISHED & UNPOLISHED TEAKWOOD BOMBAY CHEST.	24.000 Number
FINISHED & POLISHED TEAKWOOD SPANISH CHEST	24.000 Number	UNFINISHED & UNPOLISHED TEAKWOOD SPANISH CHEST.	24.000 Number

RLA may take consequential action as per policy/Procedure.

Case No 47 NC-VI Dt. 15.05.2009	M/s. Marine Chemicals, Cochin	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00261/AM09/DES.VI RLA File 10/24/40/00120/AM09		Lic No. 1010032622 dt. 16.02.2009

Position:

Decision: Approved

The case was considered by the committee as per the agenda. It was noted by the committee that an earlier similar case of the same firm was approved in Adv. Auth. 1010027494 dt. 28.09.2007 in the meeting held on 07.02.2008 with 9.22% wastage. The committee decided to approve the instant case also on the same basis, as under:-

Export Item Name.	Qty	Import Item Name.	Qty
AGAR AGAR / POWDER GRADE FOOD / MICRO BIOLOGICAL/ BACTERIOLOGICAL / PHARMA	15432.600KG	AGAR AGAR COMMERCIAL GRADE POWDER	17000.000KG

RLA may take consequential action as per policy/procedure.

Case No 48 NC-VI Dt. 15.05.2009	M/s. Associated Capsules Pvt. Ltd., Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00249/AM09/DES.VI RLA File 03/94/40/930/AM09		Lic No. 0310504088 dt. 28.01.2009

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Comments are awaited from C&PC who may be reminded. Case to be re-listed on 11.06.2009.

Case No 49 NC-VI Dt. 15.05.2009	M/s. Jewel consumer Care Pvt. Ltd., Baroda	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00256/AM09/DES.VI RLA File 34/24/40/0202/AM09		Lic No.3410023419 dt. 06.02.209

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. The committee decided to call for the following information from the applicant:

1. Net content of each of the imported polymer in the export product.
2. Material of Tongue Cleaner

Case to be re-listed on 11.06.2009.

Case No 50 NC-VI Dt. 15.05.2009	M/s. Jewel consumer Care Pvt. Ltd., Baroda	Meeting No. 03/09 Dt. 15.05.2009
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HQ File No. 01/85/50/00255/AM09/DES.VI RLA File 34/24/40/0193/AM09	Lic No.3410023356 dt. 03.02.209
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Position:

Decision: Deferred

The case was considered by the committee as per the agenda. The committee decided to call for the following information from the applicant:

Net content of each of the imported polymer in the export product.

Case to be re-listed on 11.06.2009.

Case No 51 NC-VI Dt. 15.05.2009	M/s. Ostern Pvt. Ltd., Kolkata	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00168/AM09/DES.VI RLA File 02/24/40/0126/AM09		Lic No.0210117576 dt. 18.09.2008

Position:

Decision: Approved.

The case was considered by the committee as per the agenda. The committee decided to ratify the input output quantity as under:-

Export Item	Qty	Import Item	Qty
Plastic Body Ballpoint Pens (containing 4570 kgs of Polypropelene, 800000 Pcs of Ballpen Tips & 256kgs of Ballpen Ink)	800000.000 Number	Polypropelene	4798.000 K.G
		Ballpen Tips	800800.000 Number
		Ballpen Ink.	258.000 K.G

RLA may take consequential action as per policy/procedure.

Case No 52 NC-VI Dt. 15.05.2009	M/s. Punjab Chemicals and Crop Protection Ltd., Chandigarh	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00251/AM09/DES.VI RLA File 03/95/40/0835/AM09		Lic No.0310504447 dt. 29.01.2009

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. The committee decided to call for the following information from the applicant firm:-

1. End use of export product with chemical composition.
2. Stage-wise wastage in the process of production of export product and the recoverable wastage.

Case to be re-listed on 11.06.209

Case No 53 NC-VI Dt. 15.05.2009	M/s. Royal Brushes (P) Ltd., Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00248/AM09/DES.VI RLA File 03/95/40/0702/AM09	Lic No.0310504057 dt. 28.01.2009	

Position:

Decision: Approved

The case was considered by the committee as per the agenda. The committee decided to ratify the input output quantity as under:-

Export Item Name.	Qty	Import Item Name.	Qty
SHAVING BRUSH : 6400 KGS NT WT OF 1) POLYSTYRENE GRANULES : 2700 KGS 2) NYLON MONOFILAMENT 66 : 2500 KGS 3) RIGID PVC SHEET (AS PACKING MATERIAL) : 1400 KGS	640.0000KG	POLYSTYRENE GRANULES (INJECTION MOLDING GRADE)	2835.000KG
		NYLON MONOFILAMENT 66	2550.000KG
		RIGID PVC SHEET (AS PACKING MATERIAL)	As per packing policy

RLA to take consequential action as per policy/procedure.

Case No 54 NC-VI Dt. 15.05.2009	M/s. Sukaso Ceracolors Pvt. Ltd., Hyderabad	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00262/AM09/DES.VI RLA File 09/24/40/0421/AM09	Lic No.0910037113 dt. 18.02.2009	

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that the comments from C&PC are awaited. It was decided remind C&PC and re-list the case on 11.06.2009.

Case No 55 NC-VI Dt. 15.05.2009	M/s. Panama Petrochem Ltd., Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00252/AM09/DES.VI RLA File 03/95/40/0832/AM09	Lic No.0310504907 dt. 02.02.2009	

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to refer the case to M/o P&NG, Petroleum Planning Analysis Cell, New Delhi for comments and relist the case on 11.06.2009

Case No 56 NC-VI Dt. 15.05.2009	M/s. S.M. Herbals Pvt. Ltd., New Delhi	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00133/AM09/DES.VI RLA File 05/24/40/0278/AM09	Lic No.0510225760 dt. 19.08.2008	

Position:

Decision: Approved

The case was considered by the committee as per the agenda. Committee after discussion, decided to ratify the input output norms as applied for by the applicant firm, as under:-

Export Item Name.	Qty	Import Item Name.	Qty
CAMPTOTHECIN HPLC PURITY NLT 98.5% CAMPTOTHECIN	190.000KG	CRUDE CAMPTOTHECIN HPLC PURITY NLT 95% CRUDE CAMPTOTHECIN	200.000KG

RLA may take consequential action as per policy/procedure.

Case No 57 NC-VI Dt. 15.05.2009	M/s. Siroz Consultants Pvt. Ltd., Pune	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00264/AM08/DES.VI RLA File 31/24/40/00171/AM08		Lic No.3110030413 dt. 20.08.2007

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that reply to deficiency letter has been given by the firm, copy of which was handed over to DIPP. Committee decided to defer consideration of the case for two weeks. To be re-listed on 28.05.2009.

Case No 58 NC-VI Dt. 15.05.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00264/AM09/DES.VI RLA File 07/24/40/0625/AM09		Lic No.0710063095 dt. 18.02.2009

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to defer the consideration of this case for two weeks i.e. to relist the case on 28.05.2009

Case No 59 NC-VI Dt. 15.05.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00211/AM09/DES.VI RLA File 07/24/40/0517/AM09		Lic No.0710061645 dt. 11.12.2008

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to defer the consideration of this case for two weeks i.e. to relist the case on 28.05.2009

Case No 60 NC-VI Dt. 15.05.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00242/AM09/DES.VI RLA File 07/21/40/01071/AM09		Lic No.0710062374 dt. 13.01.2009

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to defer the consideration of this case for two weeks i.e. to relist the case on 28.05.2009

Case No 61 NC-VI Dt. 15.05.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00241/AM09/DES.VI RLA File 07/21/40/01070/AM09		Lic No.0710062373 dt. 13.01.2009

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to defer the consideration of this case for two weeks i.e. to relist the case on 28.05.2009

Case No 62 NC-VI Dt. 15.05.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00263/AM09/DES.VI RLA File 07/24/40/0627/AM09		Lic No.0710063094 dt. 18.02.2009

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to defer the consideration of this case for two weeks i.e. to relist the case on 28.05.2009

Case No. 63 NC-VI Dt. 15.05.2009	M/s. Shree Renuka Sugars Ltd., Belgaum	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00265/AM09/DES.VI RLA File 07/24/40/0624/AM09		Lic No.0710063096 dt. 18.02.209

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided to defer the consideration of this case for two weeks i.e. to relist the case on 28.05.2009

Case No. 64 NC-VI Dt. 15.05.2009	M/s. S.M. Herbals Pvt. Ltd., New Delhi	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0080/AM09/DES.VI RLA File 05/24/40/0949/AM09		Lic No.0510218633 dt. 28.03.208

Position:

Decision: Approved.

The case was considered by the committee as per the agenda. Committee after discussion, decided to ratify the input output norms as applied for by the applicant firm, as under:-

Export Item	Qty	Import Item	Qty
Camptothecin HPLC PURITY NOT LESS THAN 98.5%	95.000KG	Crude Camptothecin HPLC PURITY NLT 95%	100.000KG

RLA may take consequential action as per policy/procedure

Case No. 65 NC-VI Dt. 15.05.2009	M/s. Lalahs Spices & Food Pvt. Ltd., Chennai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0024/AM10/DES.VI RLA File 04/24/40/0086/AM09		Lic No.0410096811 dt. 27.06.2008

Position:

Decision: Approved

The case was considered by the committee as per the agenda. It was decided by the committee to ratify the input output norms as under:-

Export Item Name.	Qty	Import Item Name.	Qty
CURRY POWDER (CONTAINING TURMERIC 10% AND OTHER 90% INGREDIENTS TO BE OF LOCALLY PRODUCED ITEMS)	900000.000 KG	WHOLE TURMERIC WITH MINIMUM 1.5% CURCUMIN	92700.000 KG
GROUND TURMERIC (TURMERIC POWDER) WITH CURCUMIN MINIMUM 1.5%	97346.000 KG	WHOLE TURMERIC WITH MINIMUM 1.5% CURCUMIN	100266.000 KG

RLA may take consequential action as per policy/procedure

Case No 66 NC-VI Dt. 15.05.2009	M/s. Sharmili spices Pvt. Ltd., Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00199/AM09/DES.VI RLA File 03/95/40/0713/AM09	Lic No.0310495173 dt. 21.11.2008	

Position:

Decision: Approved

The case was considered by the committee as per the agenda. It was decided by the committee to ratify the input output norms as under:-

Export Item Name.	Qty	Import Item Name.	Qty
CORIANDER SEEDS (STERILIZED)	126.000 MT	RAW WHOLE CORIANDER SEEDS	127.260 MT

RLA may take consequential action as per policy/procedure.

Case No 67 NC-VI Dt. 15.05.2009	M/s. Raj Petro Specialities Pvt. Ltd., Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00267/AM09/DES.VI RLA File 03/95/40/0947/AM09	Lic No.0310508138 dt. 19.02.2009	

Position:

Decision: Approved

The case was considered by the committee as per the agenda. The committee decided to allow the inputs in this case as per SION A-3346 or, as applied for, which is lower. Accordingly, input output qty would be as under:-

Export Item	Qty.	Import Item	Qty.
White Petroleum Jelly:- (Melting Point Deg. C 56 2, Congealing Point Deg. C 541 & Consistency @ 25 Deg. C 110 5)	326.4MT	Base Oil Paraffin Wax Micro-crystalline Wax	205.632MT 55.488MT 29.376MT

The RLA may take consequential action as per policy/procedure.

Case No 68 NC-VI Dt. 15.05.2009	M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00157/AM09/DES.VI RLA File 06/24/40/0023/AM09	Lic No.0610014158 dt. 05.09.2008	

Position:

Decision: Approved

The case was considered by the committee as per the agenda. Committee felt that maximum flavour content that can be allowed in the export product is upto 0.25% with a CIF value cap of 10% FOB value in each case. Accordingly, the committee decided to ratify the input output qty. as under:-

Sl.No.	Export Item Name.	Qty
1	Tulsi Pomegranate Green FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE - 279600Boxes	10065.6Kg
2	TULSI SWEET ROSE FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE - 251550 Boxes	7697.43Kg
3	TULSI PASSION FRUIT	1470.6Kg

	FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE - 40850 Boxes	
4	TULSI JASMINE FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE – 51265 Boxes	1568.71Kg
5	TULSI LEMON GINGER FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE – 185180 Boxes	6666.48Kg
6	TULSI CHAMOMILE HONEY FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE -94515Boxes	2892.16Kg
7	TULSI RED CHAI MASALA FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE - 91735 Boxes	3137.34Kg

Import Item (s) Details

Sl.No.	Import Item Name.	Qty (CIF value not to exceed 10% of respective FOB Value)
1	Pomegranate Organic Type Flavor 6001242 Natural Flavour	25.164Kg
2	Raspberry Organic Type Flavor 6001148 Natural flavor	19.24Kg
3	Egyptian Rose Flavour 6001377 Organic Natural flavour	3.68Kg
4	Passion Fruit Flavor 6001170 Organic Natural Flavour	3.92Kg
5	Jasmine Extract 6000365 Organic Natural	16.67Kg
6	Lemon Extract 6000205 Organic Natural	7.23Kg
7	Honey Type Flavor 6000990 Organic Natural	7.84Kg

Import inputs subject to CIF value cap of 10% FOB value in each case.

RLA may take consequential action as per policy/procedure.

Case No. 69 NC-VI Dt. 15.05.2009	M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00259/AM09/DES.VI RLA File 06/24/40/0057/AM09		Lic No.0610015120 dt. 11.02.2009

Position:

Decision: Approved

The case was considered by the committee as per the agenda. Committee felt that maximum flavour content that can be allowed in the export product is upto 0.25% with a CIF value cap of 10% FOB value in each case. Accordingly, the committee decided to ratify the input output as under:-

Sl.No.	Export Item Name.	Qty
1	TULSI POMEGRANATE GREEN FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE- 49526 Boxes	1782.94Kg
2	TULSI SWEET ROSE FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.6 GM MIXTURE – 30656 Boxes	882.90Kg
3	TULSI PASSION FRUIT FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE – 35000 Boxes	1260Kg
4	TULSI JASMINE FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE – 18000 Boxes	550.8Kg
5	TULSI RED MANGO FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE – 149065 Boxes	5098.02Kg
6	TULSI RASPBERRY PEACH FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE – 31000 Boxes	1060.2Kg
7	TULSI CHAMOMILE HONEY FLAVORED TULSI TEA WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.7 GM MIXTURE – 18000 Boxes	550.08

Import Item (s) Details

Sl.No.	Import Item Name.	Qty (CIF value not to exceed 10% of respective FOB value)
1	Egyptian Organic Anise TBC, PIMPINELLA ANISUM	4.46Kg
2	Egyptian Organic Chamomile TBC, CHAMOMILA MATRICARIA	2.21Kg
3	Egyptian Organic Hibiscus TBC, HIBISCUS SABDARIFFA	3.15Kg
4	Rooibos	1.38Kg

	LEAF, ASPLATHUS LINEARIS	
5	Mango flavor 6001163 Organic Natural Flavor	12.75Kg

Import inputs subject to CIF value cap of 10% of FOB value in each case.

RLA may take consequential action as per policy/procedure.

Case No. 70 NC-VI Dt. 15.05.2009	M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00156/AM09/DES.VI RLA File 06/24/40/0024/AM09		Lic No.0610014157 dt. 05.09.2008

Position:

Decision: Approved

The case was considered by the committee as per the agenda. Committee felt that maximum flavour content that can be allowed in the export product is upto 0.25% with a CIF value cap of 10% FOB value. Accordingly, the committee decided to approve the case and ratify the input out qty as under:-

Sl.No.	Export Item Name.	Qty
1	67/0- TULSI RED CHAI MASALA FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE - 60500 Boxes	2069.1Kg
2	67/0- TULSI LICORICE SPICE FLAVORED TULSI WITH HERBS,EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 1.9 GM MIXTURE - 25000 Boxes	855Kg
3	67/0- TULSI CHAI MASALA FLAVORED TULSI WITH HERBS, EXTRACT AND FLAVORING. 18 TEA BAGS IN A BOX. EACH TEA BAG HAVING 2.0 GM MIXTURE - 60790 Boxes.	2188.44Kg

Import Item (s) Details

Sl.No.	Import Item Name.	Qty (CIF value not to exceed 10% of respective FOB value)
1	Cinnamon-Cassia Bark Certified Organic, Broken & Cleaned (Cinnamomum cassia)	12.77Kg

Import input subject to CIF value cap of 10% FOB value

RLA may take consequential action as per policy/procedure.

Case No. 71 NC-VI Dt. 15.05.2009	M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00258/AM09/DES.VI RLA File 06/24/40/0060/AM09		Lic No.0610015119 dt. 11.02.2009

Position:

Decision: Approved

The case was considered by the committee as per the agenda. Committee felt that maximum flavour content that can be allowed in the export product is upto 0.25% with a CIF value cap of 10% FOB value in each case. Accordingly, the committee decided to approve the case and ratify the inputs as under:-

Export Item (s) Details

Sl.No	Export Item Name.	Qty
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1	TULSI RASPBERRY PEACH Flavored Tulsi (100 gram, packed in a tin) Blend of Tulsi Leaves, Herbs, Extracts and natural Flavorings, Herb (Product Blend is certified Organic) packed in tin. – 30,000 Tins	3000Kg
2	TULSI POMEGRANATE GREEN Flavored Tulsi (100 gram, packed in a tin) Blend of Tulsi Leaves, Herbs, Extracts and natural Flavorings, Herb (Product Blend is certified Organic) packed in tin.- 30,000 Tins	3000Kg
3	TULSI LEMON GINGER Flavored Tulsi (100 gram, packed in a tin) Blend of Tulsi Leaves, Herbs, Extracts and natural Flavorings, Herb (Product Blend is certified Organic) packed in tin.- 30,000 tins	3000Kg

Import Item (s) Details

Sl.No.	Import Item Name.	Qty (CIF value not to exceed 10% of respective FOB value)
1	Egyptian Organic Hibiscus 8/30, HIBISCUS SABDARIFFA	7.5Kg
2	Egyptian Organic Lemongrass 8/30, CYMBOPOGON CITRATUS	7.5Kg
3	Black Currant Leaves ORG. CC	7.5Kg
4	Elderberries ORGANIC	7.5Kg

Import inputs subject to CIF value cap of 10% value in each case.

RLA may take consequential action as per policy/procedure.

Case No. 72 NC-VI Dt. 15.05.2009	M/s. Organic India Pvt. Ltd., Lucknow	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00153/AM08/DES.VI RLA File 06/24/40/0031/AM08		Lic No.0610012723 dt. 08.01.2008

Position:

Decision: Approved

Committee considered the case as per agenda. Committee felt that maximum flavour content that can be allowed in the export product is upto 0.25% with a CIF value cap of 10% FOB value in each case. Accordingly, RA may call for the details of flavour in each export product and calculate & allow the admissible qty as above.

Import inputs subject to CIF value cap of 10% value in each case.

RLA may take consequential action as per policy/procedure.

Case No. 73 NC-VI Dt. 15.05.2009	M/s. L G W Limited, Kolkata	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00159/AM08/DES.VI RLA File 02/24/40/0006/AM09		Lic No.0210111143 dt. 07.04.2008

Position:

Decision: Approved.

The case was considered by the committee as per the agenda. After deliberation, committee approved the case as applied for as under:-

Export Item Name.	Qty	Import Item Name.	Qty
Hair Band (Made from Thermo- Poly-Urethanes)	63.725MT	Thermo-Poly- Urethanes (TPU)	65.000 MT

RLA may take consequential action as per policy/procedure.

Case No. 74 NC-VI Dt. 15.05.2009	M/s. Gillette Diversified Operations Pvt. Ltd., Chennai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00021/AM10/DES.VI		Lic No.0410096446 dt. 12.06.2008

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was decided by the committee to call for the following information from the applicant firm:-

1. Specification of import item No. 1
2. Import item No. 2 is Whether Nylon 6 or Nylon 66
3. What is import item No. 3
4. Net content of each import item in export product.

Case to be re-listed on 11.06.2009.

Case No 75 NC-VI Dt. 15.05.2009	M/s. Naturo Food & Fruit Products Pvt. Ltd., Bangalaoe	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/00115/AM09/DES.VI RLA File 07/24/40/0082/AM09		Lic No0710058417 dt. 10.07.2008

Position:

Decision: Rejected

The case was considered by the committee as per the agenda. Committee noted that in the five export product for which apple Juice concentrate is imported, applicant has not given information whether apple juice is actually used in all products and the stage wise wastage in each export product. Committee felt that for the natural fruit bar flavour of strawberry, apple juice is not used in general. Committee, therefore, rejected the case.

RLA may take consequential action as per policy/procedure.

Case No 76 NC-VI Dt. 15.05.2009	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0022/AM10/DES.VI RLA File 03/94/40/1107/AM09		Lic No0710058417 dt. 10.07.2008

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Based on the written comments of DIPP, the committee decided to call for the following information from the firm and relist the case on 28.05.2009.

1. Detailed technical drawing with the dimensions of export product.
2. Weight of each export product.
3. Net weight of each of the imported and indigenous inputs, separately for each export product, for the propose of material balancing.
4. Detailed calculations as to how the import of raw material proposed for import has been arrived at including the net weight of component to be manufactured out of the imported material.

Case No 77 NC-VI Dt. 15.05.2009	M/s. Haldia Petrochemicals Ltd., Kolkata	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0025/AM10/DES.VI RLA File 02/24/40/0230/AM09		Lic No. 0210121526 dt. 24.12.2008

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. Committee decided to refer the case to M/ P&NG, Petroleum Planning Analysis Cell, New Delhi and C&PC for comments about what all products are obtained out of 1MT of Naptha a per standard production process upto Motor Spirit. Case to be re-listed on 11.06.2009.

Case No 78 NC-VI Dt. 15.05.2009	M/s. Indo German Alkaloids, Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0027/AM10/DES.VI RLA File 03/94/40/01042/AM09		Lic No.0310510255 dt. 04.03.2009

Position:

Decision: Approved

The case was considered by the committee as per the agenda. It was noted that earlier ALC had approved a similar case on 17.7.2007 in Lic. No. 0310421781 dt. 02.03.2007. On repeat basis , committee decided to approve the instant case as under:-

Export Item	Qty	Import Item	Qty
IPECACUANHA EXTRACT BP / USP	488.000	IPECACUANHA ROOTS	2000.8Kg

RLA may take consequential action as per policy/procedure.

Case No 79 NC-VI Dt. 15.05.2009	M/s. Marico Limited, Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/162/0032/AM07/DES.VI		
Request for amendment in SION at Sl. No. K-125		

Position:

Decision: Deferred

The request for amendment in SION appearing at Sl. No. K-125 was considered by the committee as per agenda. Committee noted that VVOF had conveyed No Objection vide their OM No. 4/6/2006-Exp dated 25.06.2006. However, subsequently VVOF vide OM No. 4/6/2006-Exp dated 28.04.2008 stated that both import item and export item (Refined Coconut Oil) do not meet specifications in PFA Rules and therefore proposal was not acceptable to VVOF. In this context VVOF has been requested to clarify whether present norms under SION K-125 meets specifications of PFA Rules 1955 and whether VVOF is in agreement with present SION or whether SION K-125 needs any amendment of description/quantity. Clarification has not been received from VVOF despite several reminders. Committee decided that one more reminder may be sent to VVOF conveying that if reply is not received in a month time, it would be assumed that they have nothing to say in the matter and their objection vide letter dated 28.04.2008 does not merit any consideration by NC. Full set of relevant documents also be sent to VVOF.

Case to be re-listed on 25.06.2009.

Case No 80 NC-VI Dt. 15.05.2009	M/s. Naturo Food & Fruit Products Pvt. Ltd., Bangalore	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0016/AM10/DES.VI		Lic No.0710064396 dt.
RLA File 07/24/40/0029/AM10		28.04.2009

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that hard copy of the application has not been received. Consideration of case deferred to 11.06.2009. to be re-listed on 11.06.2009

Case No 81 NC-VI Dt. 15.05.2009	M/s. S.M. Herbals Pvt. Ltd., New Delhi	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0017/AM10/DES.VI		Lic No.0510240516 dt.
RLA File 05/24/40/0017/AM10		29.04.2009

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that hard copy of the application has not been received. Consideration of case was deferred. To be re-listed on 11.06.2009

Case No 82 NC-VI Dt. 15.05.2009	M/s. Alkaloids Corporation, Kolkata	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0018/AM10/DES.VI		Lic No.021012025 dt. 30.04.2009
RLA File 02/24/40/0017/AM10		

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that hard copy of the application has not been received. Consideration of case was deferred. To be re-listed on 11.06.2009

Case No 83 NC-VI Dt. 15.05.2009	M/s. Cepham Milk Specialities Ltd., New Delhi	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0019/AM10/DES.VI		Lic No.0510240825 dt. 04.05.2009
RLA File 05/24/40/0038/AM10		

Position:

Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that hard copy of the application has not been received. Consideration of case was deferred. To be re-listed on 11.06.2009

Case No. 84 NC-VI Dt. 15.05.2009	M/s. Good-Day Foods Ltd., Thane	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0023/AM10/DES.VI RLA File 03/94/40/0052/AM10		Lic No.0310518965 dt. 07.05.2009

Position:
Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that hard copy of the application has not been received. Consideration of case was deferred. To be re-listed on 11.06.2009

Case No. 85 NC-VI Dt. 15.05.2009	M/s. Lloyd Insulations (India) Ltd., Mumbai	Meeting No. 03/09 Dt. 15.05.2009
HQ File No. 01/85/50/0028/AM10/DES.VI RLA File 03/95/40/01219/AM08		Lic No.031051998 dt. 08.05.2009

Position:
Decision: Deferred

The case was considered by the committee as per the agenda. It was noted that hard copy of the application has not been received. Consideration of case was deferred. To be re-listed on 11.06.2009.

The meeting ended with the thanks to Chairman.

